

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
STARRED QUESTION NO.08
TO BE ANSWERED ON THE 11TH DECEMBER, 2018
MEASURES FOR CURBING THE MENACE OF MEAT ADULTERATION**

***8. SHRI SANJAY SETH:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the measures which have been taken by the Food Safety and Standards Authority of India (FSSAI) and other agencies to curb the menace of meat adulteration, like rotten and diseased meat making its way into supply chains;
- (b) whether there exists a centralised reporting mechanism which citizens can use to report instances of food adulteration; and
- (c) whether the Ministry has any data pertaining to the conduct of surprise safety raids which would result in detection of food adulteration, if so, the details thereof?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

- (a) to (c) A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA
STARRED QUESTION NO. 08* FOR 11TH DECEMBER, 2018**

(a) Food Safety and Standards Authority of India (FSSAI) has laid down the standards for meat and meat products under Regulation 2.5 of Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, which are required to be complied by Food Business Operators (FBOs), engaged in Meat and Meat Products. FSSAI has also prescribed guidelines on Specific Hygienic and Sanitary practices to be followed by FBOs engaged in manufacture, processing, storing and selling of Meat and Meat Products. Further, to curb the menace of adulteration, regular surveillance, monitoring, inspection, and sampling are undertaken by Food Safety Departments of the States/Union Territories to check compliance of the standards laid down under Food Safety and Standards (FSS) Act, 2006, Rules and Regulations made there under. In cases where the food samples are found to be non-conforming to the prescribed standards and norms, recourse is taken to penal provisions under Chapter IX of the FSS Act, 2006.

(b) Yes, FSSAI envisages multiple choices to the consumers to raise their food concerns as per their convenience and comfort through Toll Free 24x7 Helpline, Web Portal, WhatsApp, Mobile App, Twitter, Facebook, SMS, E-Mail, CPGRAM and Snail mail/Walk-in. In order to facilitate quick redressal of food concerns, FSSAI has developed an online food concern redressal system namely 'Food Safety Connect' through which consumers can raise their concerns about food including meat and meat products and track status of their concerns accordingly.

(c). The implementation and enforcement of Food Safety and Standards Act, 2006, Rules and Regulations made thereunder primarily lies with State/UT Governments. As per the information available from State/UT Governments, the details of samples of all kinds of food , including meat and meat products, collected, tested, found not conforming and action taken during the last three years are as under:

Year	No. of Samples Analyzed	No. of Samples found non-conforming	No. of Civil/Criminal cases launched	No. of Convictions	No. of cases in which Penalties imposed/Amount raised
2015-16	72499	16133	9979	540	3669/Rs.21,65,98,989
2016-17	78340	18325	13080	1605	4757/Rs.17,01,93,266
2017-18	99353	24262	15121	5198	7627/Rs.25,23,75,367